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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION

The 10th May 1944

No. 8884-S.-T.—The following Order of the Government of India in the Department of War Transport is republished for general information.

By order of the Governor
B. MUKERJI

Dy. Provincial Motor Transport Controller

MOTOR VEHICLE SPARE PARTS CONTROL ORDER, 1944

New Delhi, 29th April 1944

No. L. P. 15(3)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Motor Vehicle Spare Parts Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force on the first day of May 1944.

2. The Motor Vehicle Spare Parts Control Order, 1943, is hereby repealed:

Provided that all appointments made, proceedings commenced and action taken under any provisions of that Order shall be continued and, so far as may be, shall be deemed to have been respectively made, commenced or taken under the corresponding provisions of this Order.

3. In this Order—

(a) "the Act" means the Motor Vehicles Act, 1939 (IV of 1939);

(b) "approved sub-dealer" means a person appointed as such under clause 5 of this Order;

(c) "controlled spare part" means any new unused spare part specified in the First Schedule, made for, or adapted for use on or in, the makes and models of motor vehicles specified in the Second Schedule, and includes any engine, axle or other assembly containing any such spare part;

(d) "essential motor vehicle" means a motor vehicle declared to be essential in accordance with the provisions of clause 8 of this Order;

(e) "fleet-owner" means a person owning or operating twenty or more transport vehicles not including motor cabs;

(f) "goods vehicle", "motor cab" and "transport vehicle" have the meanings respectively assigned to them in the Act;

(g) "Provincial Motor Transport Controller" means the officer appointed as such by the Provincial Government;

(h) "registered dealer" means a person for the time being specified in the Third Schedule;

(i) "scheduled distributor" means a person for the time being specified in the Fourth Schedule;

(j) "spare part" means a counterpart of any component or regular accessory of a motor vehicle other than—

(i) the body or any part thereof,

(ii) pneumatic tyres and tubes, and

(iii) valves, and parts of valves, of pneumatic tubes.

4. (1) No person shall sell or offer to sell any spare part of foreign manufacture at a price exceeding—

(a) the price specified in the price list published, or otherwise made available, with the approval of the Central Government under the provisions of clause 6, by the importer or scheduled distributor of that spare part; or

(b) where the price has not been specified in any such price list, the price specified by the Central Government in this behalf by general or special order; or

(c) where the price has not been specified in any such price list or order, twice the cost landed at main Indian port including customs duty.

(2) No person shall sell or offer to sell any spare part of Indian manufacture at a price exceeding—

(a) the price specified by the Central Government in this behalf by general or special order; or

(b) where the price has not been so specified, the maximum price at which a similar spare part of foreign manufacture may be sold under sub-clause (1).

(3) The Central Government may by general or special order in writing regulate the price at which and the conditions subject to which spare parts may be sold by a scheduled distributor or other importer to a registered dealer or other retailer or by a registered dealer or other dealer to an approved sub-dealer or other retailer.

5. (1) The Provincial Motor Transport Controller may by order in writing appoint such persons as he deems fit to be approved sub-dealers in respect of such descriptions or categories of controlled spare parts as he may specify, and may at any time by order in writing revoke or modify any such appointment.

(2) All orders made under sub-clause (1) shall be communicated without delay to the persons concerned.

(3) Any person aggrieved by an order made under sub-clause (1) may within one month of the date on which the order is communicated to him appeal to the Central Government, whose decision thereon shall be final.

(4) The Provincial Motor Transport Controller shall as soon as may be after the commencement of this Order publish in the official gazette of the Province a list of all approved sub-dealers carrying on business within the Province, and shall thereafter similarly publish from time to time any alterations requiring to be made in the list by reason of orders made under the preceding provisions of this clause.

6. (1) Every scheduled distributor and any other person whom the Central Government may by order in writing so direct shall from time to time by such date as the Central Government may specify—

(a) submit to the Central Government for approval a list of prices of all spare parts offered for sale or distributed by him for sale; and

(b) furnish such number of copies, as the Central Government may specify, of the list as approved by the Central Government to all Provincial Motor Transport Controllers and to all dealers to whom the spare parts are distributed for sale;

and shall likewise submit and furnish all corrections and additions to the list.

(2) Every dealer to whom a list of prices is furnished under sub-clause (1) shall by notice prominently exhibited on all premises at which he offers spare parts for sale indicate that the approved list of prices is available for inspection by purchasers.

7. No scheduled distributor, registered dealer, approved sub-dealer or any other person authorised by the Central Government to sell controlled spare parts shall in his dealings in controlled spare parts give undue preference to any person.

8. (1) The Provincial Motor Transport Controller may, having regard to the use, actual or anticipated, of the vehicle, declare any motor vehicle to be an essential motor vehicle for the purposes of this Order by endorsing on the certificate of registration of the vehicle and upon the Parts Record Sheet issued under clause 9 the words "Essential motor vehicle for purposes of the Motor Vehicle Spare Parts Control Order, 1944. So long as the registered ownership of the vehicle is not transferred, this endorsement is valid up to the.....day of.....194.....".

(2) The endorsement under sub-clause (1) shall be made valid for a period not exceeding three months, in the first instance, but this period may, from time to time, be extended by the Provincial Motor Transport Controller for any period not exceeding three months, and endorsement of renewal made on the certificate of registration shall also be made on the Parts Record Sheet, if any, of the motor vehicle.

(3) The Provincial Motor Transport Controller of any Province may by order in writing for reasons to be recorded authorise the registered owner of any motor vehicle to obtain from a registered dealer or approved sub-dealer whose business territory extends to the Province such controlled spare parts as may be specified in the order.

(4) The powers conferred on the Provincial Motor Transport Controller by this clause shall also be exercisable by such other person as he may by order in writing authorise in this behalf.

9. (1) The Provincial Motor Transport Controller, or such other person as may be authorised by him in this behalf, shall, upon application by or on behalf of the registered owner, issue a Parts Record Sheet in the form set out in the Fifth Schedule—

(a) in respect of any essential motor vehicle being a transport vehicle, if he is satisfied that it is or will shortly be necessary that controlled spare parts should be obtained for the repair of that vehicle ;

(b) in respect of any essential motor vehicle not being a transport vehicle, if he is satisfied that the number of controlled spare parts required, or likely to be required, for the repair of the vehicle, is such that particulars of the same cannot conveniently be entered on the certificate of registration of the vehicle.

(2) The authority issuing a Parts Record Sheet in respect of any vehicle under sub-clause (1) shall endorse upon the certificate of registration of the vehicle over his signature and designation the serial number of the Parts Record Sheet and the date of issue.

(3) The registered owner of any motor vehicle in respect of which a Parts Record Sheet has been issued shall maintain it in a legible manner and shall produce it for inspection at any time on demand by the Provincial Motor Transport Controller or by any other officer authorised by him in this behalf or by a Police Officer not below the rank of Sub-Inspector.

(4) A scheduled distributor, a registered dealer, an approved sub-dealer, a repairer of motor vehicles, a fleet-owner or any other person authorised by the Central Government by an order in writing to sell or dispose of controlled spare parts, shall, at the time of selling, using or otherwise disposing of any controlled spare part for use on any specific motor vehicle enter particulars thereof in the certificate of registration or on a paper firmly attached to it, or, on the Parts Record Sheet appertaining to the vehicle in respect of which the spare part is supplied :

Provided that in relation to a transaction by a scheduled distributor, the Central Government, and in relation to any other transaction, the Provincial Motor Transport Controller, may by a general or special order, exempt any transactions or class of transactions from the provisions of this sub-clause.

(5) No person shall mutilate the entries made under sub-clause (4) on the Parts Record Sheet or the certificate of registration or any paper attached to it, or detach the paper attached to the certificate of registration for the purpose of making such entries.

10. No scheduled distributor shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part, except—

(a) to a registered dealer ; or

(b) for the immediate repair of an essential motor vehicle owned and used by him in the course of his business as a scheduled distributor ; or

(c) for the immediate repair of an essential motor vehicle in the course of his business as a repairer of motor vehicles ; or

(d) to an officer of the Central Government or of a Provincial Government authorised by the Central Government in this behalf ; or

(e) in accordance with an order in writing of the Central Government.

11. No registered dealer shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part except—

(a) to any other registered dealer or an approved sub-dealer ; or

(b) in the course of his business as a repairer of motor vehicles for the immediate repair of an essential motor vehicle within his jurisdiction ; or

(c) to the owner of an essential motor vehicle within his jurisdiction for necessary repairs thereto ; or

(d) to the owner of any essential motor vehicle if he is satisfied that the spare part is immediately required to enable the vehicle to continue its journey ; or

(e) to the owner of a motor vehicle in accordance with an order made by the Provincial Motor Transport Controller under sub-clause (3) of clause 8 ; or

(f) to a repairer of motor vehicles for necessary repairs to an essential motor vehicle within his jurisdiction ; or

(g) to a fleet-owner in accordance with a general or special order of the Provincial Motor Transport Controller ; or

(h) to an officer of the Central Government authorised by the Central Government in this behalf ; or

(i) to an officer of the Provincial Government authorised by the Provincial Motor Transport Controller having jurisdiction in the business territory of the dealer in this behalf ; or

(j) in accordance with a special order of the Central Government or of the Provincial Motor Transport Controller having jurisdiction in the business territory of the dealer.

Explanation—An essential motor vehicle shall, for the purposes of this clause, be deemed to be within the jurisdiction of a registered dealer only if it has been declared to be essential by an authority whose jurisdiction extends to the business territory of the dealer.

12. No approved sub-dealer shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any controlled spare part except—

(a) in the course of his business as a repairer of motor vehicles for the immediate repair of an essential motor vehicle within his jurisdiction ; or

(b) to the owner of an essential motor vehicle within his jurisdiction for necessary repairs thereto ; or

(c) to the owner of any essential motor vehicle if he is satisfied that the spare part is immediately required to enable the vehicle to continue its journey ; or

(d) to the owner of a motor vehicle in accordance with an order made by the Provincial Motor Transport Controller under sub-clause (3) of clause 8 ; or

(e) to a repairer of motor vehicles for necessary repairs to an essential motor vehicle within his jurisdiction ; or

(f) in accordance with the general or special orders in writing of the Central Government or of the Provincial Motor Transport Controller having jurisdiction in the business territory of the sub-dealer.

Explanation—An essential motor vehicle shall, for the purposes of this clause, be deemed to be within the jurisdiction of an approved sub-dealer only if it has been declared to be essential by an authority whose jurisdiction extends to the business territory of the sub-dealer.

13. A registered dealer or an approved sub-dealer may before selling or otherwise disposing of any controlled spare part to the owner of an essential motor vehicle or to a repairer of motor vehicles call upon such owner or repairer to give him an opportunity to inspect the vehicle with a view to satisfy himself that the controlled spare parts demanded by the owner or repairer are in fact necessary for repairing the vehicle :

Provided that the Provincial Motor Transport Controller may by general or special order declare that certain motor vehicles or certain classes of motor vehicles generally or in specified areas need not be produced before the registered dealer or the approved sub-dealer if the Provincial Motor Transport Controller is satisfied that undue inconvenience would result from such production.

14. (1) Where a scheduled distributor, registered dealer or approved sub-dealer is also a fleet-owner, he shall not appropriate any controlled spare parts towards his business as a fleet-owner except in accordance with a general or special order in writing—

(a) in the case of a scheduled distributor of the Central Government, and

(b) in the case of a registered dealer or an approved sub-dealer of the Provincial Motor Transport Controller.

(2) No fleet-owner shall use or otherwise dispose of any controlled spare part except for necessary repairs to a motor vehicle belonging to or operated by him, and where such motor vehicle is not an essential motor vehicle, except with the written permission of the Provincial Motor Transport Controller.

15. (1) Every scheduled distributor and every registered dealer shall comply with any instructions that the Central

Government may from time to time issue, and every registered dealer shall comply with any instructions that the Provincial Motor Transport Controller having jurisdiction in the place where the registered dealer has his place of business may issue, regulating—

(a) the classes and quantities of controlled spare parts that shall be transferred from the scheduled distributor to registered dealers and from registered dealers to approved sub-dealers ;

(b) the transfer of controlled spare parts from one registered dealer to another ;

(c) the reservation of stocks of controlled spare parts for specified purposes ;

(d) the priority to be given to supplies for specified purposes ;

(e) the accounts and records to be maintained and the records to be furnished in relation to controlled spare parts.

(2) The Provincial Motor Transport Controller may from time to time give directions to an approved sub-dealer as regards the disposal of any controlled spare parts in his possession, the accounts and records to be maintained, and the returns to be furnished by him in that connection and the approved sub-dealer shall comply with such directions.

16. (1) Every registered dealer and approved sub-dealer shall exhibit conspicuously and maintain in a legible condition on his premises a notice in the form set forth in the sixth Schedule specifying the principal classes of controlled spare parts in which he is a dealer.

(2) Notwithstanding that any controlled spare part does not form part of his principal stock in trade and is not included in the notice exhibited under sub-clause (1), no registered dealer or approved sub-dealer shall sell any controlled spare part save in accordance with the provisions of this Order.

17. The Central Government may by order in writing direct any person holding stocks of any spare parts to supply such portion thereof to such person or persons as may be specified in the order and the person shall comply with such direction.

18. Every scheduled distributor, registered dealer, approved sub-dealer and every other person dealing in spare parts shall permit any officer authorised by the Central Government or by the Provincial Motor Transport Controller in this behalf to enter and inspect any premises in which spare parts are kept with a view to check the stocks and any accounts or records maintained by him.

19. (1) Every scheduled distributor, registered dealer, approved sub-dealer and other persons engaged in the business of selling spare parts shall at the time of selling or otherwise disposing of any spare part issue to the transferee an invoice, bill or cash memo., setting out the name and address of the transferee and the particulars and price of the spare parts transferred, and shall keep a copy thereof, which copy he shall make available for inspection by any authorised officer of Government at any time during a period of one year from the date of such sale or disposal.

(2) Every scheduled distributor, registered dealer, approved sub-dealer and any other person authorised by the Central Government by an order in writing to sell controlled spare parts, who at the time of selling or otherwise disposing of any controlled spare part is required under the provisions of this Order to enter the particulars thereof upon the Parts Record Sheet or the certificate of registration of the motor vehicle concerned, shall enter upon the original and the copy of the invoice, bill or cash memo., the registration mark of the motor vehicle for use on which the spare part has been issued.

(3) An officer of Government who obtains for official use controlled spare parts under the provisions of the Order shall keep a record of the particulars of the motor vehicle for use on which any such spare parts are issued and enter the particulars of the spare parts issued on the Parts Record Sheet or the certificate of registration of the motor vehicle concerned.

20. No registered dealer and no approved sub-dealer or other person authorised by the Central Government by an order in writing to sell controlled spare parts shall without reasonable cause refuse to deliver any controlled spare part on tender of proper price by any person lawfully entitled under the provisions of this Order to demand the spare part.

21. If in the opinion of the Central Government, any scheduled distributor or a registered dealer has—

(a) contravened any of the provisions of this Order, or of the Civil Motor Transport Vehicles Control Order, 1944, or

(b) made any false declaration or statement in relation to any transaction in respect of a controlled motor vehicle or controlled spare parts ; or

(c) committed a breach of the terms of any contract with the Central Government or a Provincial Government relating to the operation or maintenance of transport vehicles ; or

(d) been declared an insolvent ; or

(e) otherwise shown himself unfit to continue as a scheduled distributor, or a registered dealer, as the case may be, under the provision of this Order, the Central Government may, without prejudice to any other action that may be taken against him, direct the removal of his name from the Third or the Fourth Schedule to this Order; and a Provincial Motor Transport Controller may for like reason cancel any notification declaring any person to be an approved sub-dealer ; whereupon such person shall cease to be a scheduled distributor, or a registered dealer, or an approved sub dealer, as the case may be, for the purposes of this Order.

22. Any court trying a contravention of the provisions of this Order may direct that any spare parts in respect of which the court is satisfied that the order has been contravened shall be forfeited to His Majesty.

23. The Provincial Government may, by notification in the official Gazette, appoint Regional or District Controllers to perform such of the functions of the Provincial Motor Transport Controller under this Order as may be specified in the notification.

THE FIRST SCHEDULE

[See Clause 3(c)]

DESCRIPTIVE LIST OF CONTROLLED SPARE PARTS

Engine Parts

1. Engine mountings or insulators or supports.
2. Crankshaft bearings, or liners, or main bearings.
3. Cylinder heads.
4. Cylinder head gasket unit or decarbonising gasket set.
5. Cylinder head gasket.
6. Valve chamber cover gasket.
7. Valves inlet.
8. Valves exhaust.
9. Valve springs.
10. Valve, push rods, or tappets or lifters.
11. Valve guides or guide bushing-inlet and exhaust.
12. Connecting rod assembly.
13. Connecting rod or big end bearings or liners.
14. Piston and pin with bushing or piston and gudgeon pin or piston and wrist pin assembly.
15. Piston pins or wrist pins or gudgeon pins.
16. Piston pin bushing or gudgeon pin or wrist pin bushing or piston bush or connecting rod bushing.
17. Piston rings compression and oil, or compression and scraper.
18. Flywheel ring gears, or starter ring gear.
19. Camshaft gears or camshaft timing chain wheel.
20. Oil pan, crankcase or sump gaskets.
21. Oil pan, crankcase or sump end seals or packings.

Clutch Parts

22. Clutch release bearings.
23. Bearings, clutch shaft.
24. Clutch pilot bearings.
25. Clutch disc with facing or clutch disc assembly.
26. Clutch facings or friction ring.

Cooling System

27. Fan belts.
28. Water pump assembly.
29. Water pump housings or bodies.
30. Water pump bearings and shafts.
31. Water pump rotors or impellers.
32. Water pump seals or washers.
33. Water pump packing nuts.
34. Water pump packings.
35. Water pump bushings.
36. Kit water pump repair.
37. Radiator, radiator core or comb.
38. Moulded radiator hose, or hose pipe.

Electrical Parts

39. Spark plugs or sparking plugs.
40. Spark plugs wire units or high tension leads or harness.
41. Generator or dynamo armatures.
42. Generator or dynamo brushes or carbon brushes
43. Generator or dynamo bearings.

44. Starting motor armatures or starter armatures.
45. Starting motor brushes or carbon brushes.
46. Starting motor coils.
47. Starter motor bendix drive and spring or starter clutch.
48. Batteries or accumulators.
49. Battery to ground cables or straps or connectors or battery to earth cables or straps or connectors.
50. Starter switch to battery cables.
51. Ignition distributor cap or distributor cover or terminal plates.
52. Ignition distributor contact point unit or distributor contact set or distributor arm and support or breaker arm and screw.
53. Ignition distributor rotor or distributor rotor arm assembly.
54. Ignition distributor condenser.
55. Ignition coil.
56. Generator relay or cut out.
57. Voltage regulator or control regulator.
58. Head lamp lens or head lamp glass.
59. Bulbs head lamp.

Carburettor Parts

60. Carburettor needle valve and seat or intake needle unit or float valve and seat.
61. Carburettor main jet.
62. Carburettor float.
63. Carburettor economizer valve.

Fuel System

64. Fuel flexible pipe or petrol flexible pipe (all lengths).
65. Fuel pump bowl gasket or petrol pump bowl gasket.
66. Fuel pump valve or petrol pump valve.
67. Fuel pump valve spring or petrol pump valve spring.
68. Fuel pump diaphragm, or petrol pump diaphragm.

Transmission or Gear box

69. Main drive gear or main drive pinion.
70. Main shaft pilot bearings or main shaft bearings.
71. Main drive gear bearings.
72. Retainer, main drive gear.
73. Main shaft or spline shaft.
74. Countershaft.
75. Bearings, countershaft.
76. Countershaft gears.
77. Sliding gears.

Brakes

78. Master cylinder cups or main cylinder cups.
79. Master cylinder valves or main cylinder valves.
80. Master cylinder boots or main cylinder boots.
81. Master cylinder valve seat or main cylinder valve seat washer.
82. Wheel cylinder cups or brake cylinder cups.
83. Wheel cylinder boots or brake cylinder boots.
84. Front wheel cylinder pistons.
85. Rear wheel cylinder pistons.
86. Wheel cylinder bleeder valves.
87. Brake hoses front and rear or brake tubing.
88. Brake fluid or oil.
89. Hand brake cables or rear brake or emergency brake or parking brake cables.
90. Brake linings or brake shoe linings.

Rear Axle Front Axle and Road Wheels

91. Axle shafts or half shafts.
92. Axle shaft keys.
93. Axle shaft bearings or/and rear wheel bearings.
94. Propeller shafts or drive shafts.
95. Propeller shaft bushings or drive shaft bushings.
96. Propeller shaft couplings or coupling shafts.
97. Hub rear wheel.
98. Propeller shaft bearings.
99. Ring Gear and pinion or crown wheel and bevel pinion or spiral drive gear and pinion assembly.
100. Differential ring gear or crown wheel or spiral drive gear.
101. Differential drive pinion or crown wheel bevel pinion or spiral drive pinion.
102. Pinion shaft bearings or spiral drive pinion bearings.
103. Differential bearings.
104. Universal joint assembly.
105. Universal joint yoke bearings or universal joint needle bearings.
106. Universal joint trunnion or universal joint journal assembly or universal joint spider assembly.
107. Universal joint trunnion bearing lock rings front and rear.
108. Road wheel—front and rear.
109. Road wheel—locking rings.

110. Rear wheel or hub bolts or studs.
111. Front and rear wheel bolt nuts or wheel stud nuts.
112. Axle shaft oil seals or rear wheel packing or grease retainers.
113. Steering knuckle bushing or stub axle bushing or king pin bushing or spindle bushing or pivot pin bushing.
114. King pins or stub axle pins or pivot pins or spindle pins or spindle bolts.
115. King pin or spindle bolt or pin, lock pins.
116. King pin replacement unit or pivot pin replacement unit or spindle bolt and bushing kit.
117. King pin thrust bearings or spindle bolt bearings.
118. Tie rod ends or spindle connecting rod ends.
119. Steering main shaft with worm or steering shaft and worm assembly.
120. Arm steering.
121. Steering worm thrust bearings or steering ball bearings.
122. Steering worm thrust bearings race or steering ball bearings race.
123. Steering connecting rod or drag link.
124. Steering connecting rod springs or drag link springs.
125. Steering connecting rod ball seats or drag link rod seats.
126. Steering connecting rod end plugs or drag link rod plugs.
127. Front wheel bearings or front wheel bearing cones inner and outer or front wheel bearing cup inner and outer or front wheel retainer with balls inner and outer.

Chassis and Springs

128. Front or rear spring bushing or eye bush.
129. Front or rear spring pins or shackle studs.
130. Front or rear spring hangers or spring brackets.
131. Front or rear spring assembly or front or rear main springs.
132. Front or rear spring main leaf or front or rear spring top leaf or front or rear spring first leaf.
133. Front or rear spring "U" bolts or spring clamps.
134. Front or rear spring shackles or hanger bars.

General

135. All other ball or roller bearings, which are counterparts or parts of a motor vehicle.

THE SECOND SCHEDULE

[See Clause 3(c)]

MAKES OF MOTOR VEHICLES, CERTAIN SPARE PARTS FOR WHICH ARE CONTROLLED

Transport vehicles.		Other vehicles.	
1		2	
1. Chevrolet	Of model year 1937 and subsequent years.	1. Chevrolet.	than motor cars of 8 and 10 Horse Power.
2. G. M. C.		2. Vauxhall.	
3. Oldsmobile		3. Ford—other	
4. Bedford		4. Mercury.	
5. Ford			

THE THIRD SCHEDULE

[See clause 3(h)]

REGISTERED DEALERS

Province in which the Registered Dealer has a training area.	Serial No.	Name of Registered Dealer	Locality.
1	2	3	4
Madras	1	English Tyre Co. Ltd.	Calicut.
	2	Rane (Madras), Ltd...	Madras.
	3	Simpson & Co., Ltd...	Madras, Ootacamund and Trichinopoly.
	4	Motor and General Trading Co.	Madras.
	5	Stanes Motors (South India), Ltd.	Coimbatore and Calicut.
	6	T. V. Sundram Iyengar and Sons, Ltd.	Madura, Karaikudi and Tinnevely.
	7	United Motors (Coimbatore), Ltd.	Coimbatore.
	8	Madras Auto Service Co., Ltd.	Madras.
	9	American Arcot Mission Industrial Institute.	Katpadi.
	10	B. V. Subramaniam	Salem

1	2	3	4	1	2	3	4
	11	G. N. Chakrapany Chetty and Sons.	Madura, Tinnevely, Trichinopoly and Karaikudi.	Punjab ..	65	Allen Berry and Co., Ltd. (of New Delhi).	New Delhi.
	12	George Oakes, Ltd.	Ootacamund.		66	Lyallpur Automobiles Co.	Lyallpur.
	13	Gordon Woodroffe (Motors) Ltd.	Madras.		67	Maira Bros. . .	Lahore and Rawalpindi.
	14	K. Kuppuswamy and G. Ramasubba Reddy.	Nandyal.		68	Naraindas and Co. . .	Lahore.
	15	Marikar (Motors), Ltd. . .	Coinbatore and Calicut.		69	Jullundur Motor Agency	Lahore, Rawalpindi, Jullundur, Amritsar and Delhi.
	16	Navi Bros. (of Berhampur, Orissa).	Vizagapatam and Vizianagram.		70	Northern Motors, Ltd. . .	Rawalpindi.
	17	S. M. Abdul Haq Sahib and Bros.	Bezwada and Guntur.		71	Pearey Lal and Sons (Lahore), Ltd.	Lahore.
	18	V. Subroya Nayak . .	Mangalore.		72	Premnath Motors (of New Delhi).	New Delhi.
	19	Spence, Ltd. . .	Madras.		73	Saran Motors, Ltd. (of New Delhi).	New Delhi.
Bombay ..	20	Bombay Garage . .	Bombay.		74	Spence, Ltd. . .	Lahore.
	21	Bombay Garage (Ahmedabad), Ltd.	Ahmedabad.		75	New Central Auto Stores	Lahore.
	22	Associated Auto Parts, Ltd.	Bombay, Ahmedabad and Belgaum.		76	British Motor Car Co. (1934), Ltd. (of New Delhi).	New Delhi.
	23	The Bombay Garage (Poona), Ltd.	Poona.		77	Dadabhoy Motors . .	Rawalpindi.
	24	F. P. Wadia Bros. . .	Ahmedabad.		78	Eastern Automobiles	Lahore.
	25	India Garage, Ltd. . .	Bombay.				
	26	Triangular Motors, Ltd.	Bombay.				
	27	F. & C. Osler, Ltd. . .	Bombay.	Bihar ..	79	Dhanbad Automobiles, Ltd.	Dhanbad and Gaya.
	28	Bombay Tyre and Rubber Co., Ltd.	Bombay.		80	Allen Berry & Co., Ltd.	Hazari bagh and Calcutta.
	29	Rane, Ltd. . .	Bombay.		81	Howrah Motor Co., Ltd.	Patna.
	30	United Overseas Service	Bombay.		82	Spence, Ltd. . .	Calcutta.
	31	B. E. Nicum and Co. . .	Surat.		83	A. Bowen & Co., . .	Dhanbad.
	32	G. H. Devi and Co., Ltd.	Satara.		84	Arthur Butler & Co. (Moz.), Ltd.	Muzaffarpur.
	33	Ideal Motors, Ltd. . .	Ahmedabad.		85	Narbheram & Co., Ltd.	Jamshedpur and Ranchi.
	34	R. B. Shirke Bros. . .	Ratnagiri.		86	Lawley Sen & Co. . .	Patna and Gaya.
	35	Regional Motors . .	Nasik.				
	36	S. R. Bhartiya . .	Dhulia.				
	37	Silver Jubilee Motors, Ltd.	Poona.				
	38	Sutaria Automobiles, Ltd.	Belgaum.				
	39	United Motors (India), Ltd.	Bombay.	Central Provinces and Berar.	87	Bombay Garage . .	Nagpur and Jubbulpore.
	40	Spence, Ltd. . .	Bombay.		88	Dhanna Ram Heeralal & Son.	Nagpur
Bengal ..	41	Allen Berry & Co., Ltd.	Calcutta.		89	F. & C. Osler, Ltd. . .	Bombay.
	42	Howrah Motor Co., Ltd.	Calcutta.		90	Bombay Tyre & Rubber Co., Ltd.	Bombay.
	43	Allen Motor Co., Ltd. . .	Calcutta.		91	Rane, Ltd. . .	Bombay.
	44	Walford Transport, Ltd.	Calcutta.		92	United Overseas service	Bombay.
	45	Spence, Ltd. . .	Calcutta.		93	Provincial Automobile Co.	Nagpur and Jubbulpore.
	46	Eastern Agencies and Automobile Works	Dacca.		94	Raipur Motor Engineering Works.	Raipur and Drug.
	47	Everest Motor Co. . .	Darjeeling.		95	Spence, Ltd . .	Bombay.
	48	Mohamaddin & Sons. . .	Asansol.				
	49	Narbheram & Co., Ltd. (of Jamshedpur, Bihar).	Jamshedpur.				
	50	National Motors . .	Calcutta.	Assam ..	96	Allen Berry & Co., Ltd.	Dibrugarh and Calcutta.
United Provinces of Agra and Oudh	51	Allen Berry & Co., Ltd.	Lucknow.		97	Spence, Ltd. . .	Calcutta.
	52	Allen Berry & Co., Ltd. (of New Delhi).	New Delhi.		98	Howrah Motor Co., Ltd.	Calcutta.
	53	Jullundur Motor Agency (of Delhi).	Delhi.		99	Jorhat Motor Car Co., Ltd.	Jorhat.
	54	Oriental Motor Car Co.	Lucknow.		100	Kilburn & Co. . .	Tezpur.
	55	Premnath Motors (of New Delhi).	New Delhi.		101	Planters' Stores & Agency Co., Ltd.	Dibrugarh.
	56	Saran Motors, Ltd. (of New Delhi).	New Delhi.		102	Surma Valley Stock, Ltd.	Silchar, Gauhati Shillong and Sylhet.
	57	Spence, Ltd. . .	Lucknow.				
	58	Allen Berry & Co., Ltd.	Calcutta.				
	59	Howrah Motor Co., Ltd.	Calcutta.				
	60	Auto Service Garage . .	Cawnpore.				
	61	Bajoria Halwasiya & Co.	Lucknow.				
	62	British Motor Car Co., (1934), Ltd. (of New Delhi).	New Delhi.	Nort-West Frontier Province.	103	Bagai Motor Service . .	Bannu.
	63	Modern Motors Co. . .	Benares Cantt.		104	Maira Bros. . .	Peshawar.
	64	Tribeni Motor Co. . .	Allahabad and Partabgarh.		105	Northern Motors, Ltd. . .	Peshawar.
					106	Spence, Ltd. . .	Lahore.
					107	Jullundur Motor Agency	Lahore.
					108	New Central Auto Stores	Lahore.
					109	Guru Nanak Automobiles	Peshawar.

1	2	3	4
Orissa ..	110 Kishore Transport Marine	Cuttack.	
	111 Howrah Motor Co., Ltd.	Cuttack and Calcutta.	
	112 Spence, Ltd.	Calcutta.	
	113 Allen Berry & Co., Ltd.	Calcutta.	
	114 Nabhi Bros.	Berhampur and Cuttack	
	115 Narbheram & Co., Ltd.	Jamshedpur.	
	(of Jamshedpur, Bihar)		
	116 P. S. Adbul Razack & Sons.	Sambalpur.	
Sind ..	117 Girdharilal & Co.	Karachi.	
	118 Naraindas & Co.	Karachi.	
	119 Polad & Co.	Karachi.	
	120 Jullundur Motor Agency	Karachi.	
	121 Eastern Automobiles	Karachi.	
	122 Spence, Ltd.	Lahore.	
Ajmir-Merwara.	123 Raja Cycle & Motor Garage.	Ajmer.	
	124 Rajputana Motor Co., Ltd.	Ajmer.	
	125 F. & C. Osler, Ltd.	Bombay.	
	126 Bombay Tyre & Rubber Co., Ltd.	Bombay.	
	127 Rane, Ltd.	Bombay.	
	128 United Overseas Service	Bombay.	
	129 Rajputana Automobiles	Ajmer.	
	130 Spence, Ltd.	Bombay.	
Baluchistan	131 Manghraj & Co.	Quetta, Loralai, Chaman and Sibi.	
	132 Jullundur Motor Agency	Quetta.	
	133 Eastern Automobiles	Quetta.	
	134 Spence, Ltd.	Lahore.	
Coorg ..	135 Madras Auto Service Co., Ltd.	Madras.	
	136 Simpson & Co., Ltd.	Madras.	
	137 Webb's Sales & Service		
	138 Spence, Ltd.	Madras.	
Delhi ..	139 Allen Berry & Co., Ltd.	New Delhi.	
	140 Jullundur Motor Agency	Delhi and Lahore.	
	141 Premnath Motors	New Delhi.	
	142 Saran Motors, Ltd.	New Delhi.	
	143 Spence, Ltd.	Lahore.	
	144 Howrah Motor Co., Ltd.	Calcutta.	
	145 British Motor Car Coy., Ltd. (1934).	New Delhi.	

THE FOURTH SCHEDULE.

[See clause 3(i)].

LIST OF SCHEDULED DISTRIBUTORS.

Name and address of scheduled distributor.	Nature of spare parts in relation to the scheduled distributor.
1. M/s General Motors India Ltd., Bombay.	All spare parts for Chevrolet "G.M.C." Oldsmobile and Bedford transport vehicles and Chevrolet and Vauxhall passenger cars.
2. M/s. Ford Motor Co. of India Ltd., Bombay, Madras and Calcutta.	All spare parts for Ford transport vehicles and Ford and Mercury passenger cars.
3. M/s. Spence, Ltd., Bombay, Madras, Calcutta and Lahore.	Auto-Lite Electrical Service parts only.

THE FIFTH SCHEDULE.
PARTS RECORD SHEET.

(See clause 9).

(Issued under the Motor Vehicle Spare Parts Control Order, 1944).

Make of vehicle.....

Year of Manufacture.....

Vehicle registration mark....

Name of registration owner..

Serial No. of Parts Record Sheet issued for the vehicle.

Date of issue.....

Space for renewal.....

"Essential motor vehicle for purposes of the Motor Vehicle Spare Parts Control Order, 1944. So long as the registered ownership of the vehicle is not transferred, this endorsement is valid up to the day of.....194 .."

Signature and designation of issuing authority

NOTE—Entries to be made in ink, by registered dealer or approved sub-dealer supplying controlled spare parts or any other person authorised by the Central Government by an order in writing to sell controlled spare parts.

Date	Quantity	Part No.	Name of controlled spare part	Supplied by
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THE SIXTH SCHEDULE

[See Clause 16(1)].

NOTICE

Motor Vehicles Spare Parts Control Order, 1944.

This Firm is a Registered Dealer principally in respect of the following controlled spare parts.

.....(Here enter the makes of vehicles for which parts are principally stocked).

Any other spare parts in our stocks are available for sale in accordance with the provisions of the said order

Signature of Registered Dealer

or approved Sub-dealer

D. D. WARREN

Joint Secretary

LAW DEPARTMENT
NOTIFICATIONS

The 5th May 1944

No. 1908—HIC-5/44-L.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 18th March 1944

No. 5-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943:—

In Part II of the said schedule, against serial number 33—

(1) for the entry in column 2, the following shall be substituted, namely:—

"Pneumatic plants consisting of primemovers and auxiliary equipment including parts thereof and portable electric tools of all kinds and parts thereof"; and

(2) for the entry in column 3, the following shall be substituted, namely:—

"72 (b), (72 (3) and 72 (6))."

New Delhi, 18th March 1944

No. 6-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in its notification in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, namely:—

(1) item No. 163 in Part IV of the Schedule to the said notification shall be deleted; and

(2) the following addition shall be made at the end of item No. 122 in Part V of the Schedule to the said notification:—

"(f) Paper money falling under item No. 44 (6) of the First Schedule to the Indian Tariff Act 1934"

R. J. PRINGLE

Deputy Secy. to the Govt. of India

The 6th May 1944
No. 1914—III-C-7/44-L.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 15th March 1944

No. 1-W.R.I.(G)/44-D.—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme, in respect of goods liable to compulsory insurance, at one anna per month or part of a month for each complete sum of one hundred rupees for the quarter ending 30th June 1944.

Y. N. SUKTHANKAR
Joint Secy. to the Govt. of India
The 6th May 1944

No. 1915—IF-5/44-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 25th March 1944

No. 9-W.R.I.(F)/44-D.—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

In the Third Schedule annexed to the said Rules, under the heading "Instructions"—

After "Instruction 10", the following Instruction shall be inserted, namely:—

"10-A. Rate of Premium for the year ending 31st March 1945—The rate of premium for the year ending 31st March 1945 is one per cent and the premium is payable in four equal instalments of $\frac{1}{4}$ per cent as under:—

<i>Last date for payment of instalment</i>	<i>Relative quarter or period</i>
1st instalment 1st April 1944	.. Period ending 31st May 1944
2nd instalment 1st June 1944	.. Quarter ending 31st August 1944.
3rd instalment 1st September 1944	.. Quarter ending 30th November 1944.
4th instalment 1st December 1944	.. Period ending 31st March 1945.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 6th May 1944
No. 1916—II-E-5/44-L.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 16th February 1944

No. 196—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that no person shall sell, or offer for sale, holloware scrap aluminium—

(i) on or before the 31st March 1944, at a price exceeding Rs. 2 per lb. ;

(ii) on or after the 1st April 1944, at a price exceeding Rs. 1-12-0 per lb.

J. B. LANGFORD
Deputy Secy. to the Govt. of India
The 10th May 1944

No. 1974—IS-5/44-L.—The following notification, issued by the Government of India, in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 8th April 1944

No. 11-W.R.I.(F)/44-D.—In pursuance of sub-rule (2) of rule 6 of the War Risks (Inland Vessels) Insurance Rules, 1943, the Central Government is pleased to direct that the premium payable under any policy of Insurance issued under the War Risks (Factories) Insurance Scheme in respect of property appertaining to an inland vessel which becomes insurable under the Scheme after the 31st March 1944, shall be payable at the rate and in the manner hereinafter prescribed:—

Period during which the property becomes insurable under the scheme	Rate of premium	Number of instalments in which the premium is payable
1st April 1944 to 31st May 1944	1 per cent of the insurable value of the property	4
1st June 1944 to 31st August 1944.	$\frac{1}{3}$ ths " "	3
1st September 1944 to 30th November 1944.	$\frac{1}{2}$ " "	2
1st December 1944 to 31st March 1945.	$\frac{1}{4}$ th " "	1

The instalments shall be equal in value and—

(a) where the application for insurance is made before the end of the period (as specified above) in which the property becomes insurable under the Scheme, the first instalment shall be payable along with the application and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period;

(b) where the application for insurance is made on a date later than the last day of the period in which the property becomes insurable under the Scheme, it shall be accompanied by all the instalments that would have been payable by the date on which the application is made under the preceding clause if the application had been made before the last day of the period in which the property becomes so insurable and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period:

Provided that if the property becomes insurable under the Scheme on a date later than the date on which it comes into existence, the premium payable under any policy of insurance issued in respect of such property shall be at the rate and in the manner prescribed above as if for the words "becomes insurable under the Scheme" and "becomes so insurable" wherever they occur in the table and clauses (a) and (b) the words "comes into existence" were substituted:

Provided further that where the property was in existence before the 1st April 1944, the application for insurance shall be accompanied by the instalment or instalments which would be payable under the preceding proviso as well as all the instalments of premium for the period preceding the 1st April 1944 which would have been payable in respect of the said property under sub-rule (2) of rule 6, had the property become insurable not later than the 31st March 1944.

S. R. ZAMAN

Joint Secy. to the Govt. of India
The 10th May 1944

No. 1975—1-F-544-L.—The following notification issued by the Government of India in Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 8th April 1944

No. 10-W.R.I.(F)/44-D.—In pursuance of sub-rule (2) of rule 6 of the War Risks (Factories) Insurance Rules,

1942, the Central Government is pleased to direct that the premium payable under any policy of insurance issued under the War Risks (Factories) Insurance Scheme in respect of property which on the 31st March 1944 was not insurable under the Scheme shall be payable at the rate and in the manner hereinafter prescribed:—

Period during which the property becomes insurable under the scheme	Rate of premium	Number of instalments in which the premium is payable
1st April 1944 to 31st May 1944.	1 per cent of the insurable value of the property.	4
1st June 1944 to 31st August 1944.	$\frac{2}{3}$ ths per cent of the insurable value of the property.	3
1st September 1944 to 30th November 1944.	$\frac{1}{3}$ per cent of the insurable value of the property.	2
1st December 1944 to 31st March 1945.	$\frac{1}{4}$ th per cent of the insurable value of the property.	1

The instalments shall be equal in value and—

(a) where the application for insurance is made before the end of the period (as specified above) in which the property becomes insurable under the scheme, the first instalment shall be payable along with the application and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period;

(b) where the application for insurance is made on a date later than the last day of the period in which the property becomes insurable under the scheme, it shall be accompanied by all the instalments that would have been payable by the date on which the application is made under the preceding clause if the application had been made before the last day of the period in which the property becomes so insurable, and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period.

S. R. ZAMAN

Joint Secretary to Govt. of India